ANNEXURE-I

Statement of Immovable Property Return for the year 2012 (as on ~~31.12.2011~~) 1.1.2013

Service: ICLS

Name of Officer (in full): SUHAS PANDURANG SAWANT Designation: BENCH OFFICER Date of Birth: 03/04/1963

Ministry/Department/Office: CLB, MUMBAI BENCH Grade Pay Rs.5400/- Present Pay: Rs.18020/-
MINISTRY OF CORPORATE AFFAIRS

Name of district sub-division, Taluk and Village in which property is situated.	Name and details of property – housing, lands and other buildings.	Cost of construction/ acquirement including land in case of house and year when purchased.	*Present Value	If not in own name state in whose name held and his/her relationship to the Government servant.	How acquired- whether by purchase, lease**, mortgage, inheritance gift or otherwise, with date of acquisition and name with details of persons from whom acquired.	Annual income from the property.	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
			NIL				

Signature:

Date: 04/01/2013

NOTES:

1) *In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated.
2) **Includes short term lease also.
3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15(3) of the Central Civil Services (Conduct) Rules, 1955, [now rule 18(1) of the CCS (Conduct) Rules, 1964] on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name of any other person dependent on Government servant.
4) The wording 'no change' or 'no addition' or 'as in the previous year' should be avoided and full details provided.
5) The columns should be filled up neatly in capital letters.